

*IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA BENCH "SMC" GAUHATI*

**Before Shri Sanjay Garg, Judicial Member**

आयकर अपील सं.य/ <b>ITA No. 312/Gau/2019</b> Assessment Year:2011-12
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Shri Madhu Jain, C/o M/s. Fulchand Sarawagi, Near Nau Pukhuri, Masjid Patty, Gandhi Park Road, Tinsukia, 786 125, Assam. PAN: AEXPJ9137L	<u>बनाम /</u> <b>V/s.</b>	-I.T.O., Ward-1, Tinsukia,786125, Assam.
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

**Hearing through video Conferencing**

अपीलार्थी की ओर से/By Appellant	None appeared
प्रत्यर्थी की ओर से/By Respondent	Shri Jayanta Mridha, JCIT, SR-DR
सुनवाई की तारीख/Date of Hearing	16-03-2021
घोषणा की तारीख/Date of Pronouncement	16-03-2021

**आदेश /O R D E R**

The present appeal has been preferred by the assessee against the order dated 22-05-2019 of the Commissioner of Income Tax (Appeals), Dibrugarh [hereinafter referred to as 'CIT(A)'].

2. At the outset, it is noticed that since the assessee has opted for “ Direct Tax *Viviad Se Vishwas Scheme, 2020*” therefore, the assessee intends to withdraw the present appeal. The Ld. DR has no objection for the said withdrawal.

In view of the above, the appeal of the assessee is hereby dismissed as ‘**Withdrawn**’.

In view of the above, the appeal of the assessee is hereby dismissed being not pressed.

Order pronounced in open court at the time of hearing on  
Tuesday, 16<sup>th</sup> March, 2021.

Sd/-  
(Sanjay Garg)  
Judicial Member

Dated/ दिनांक: 16-03-2021

\*\*PP/SPS

**आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-**

1. अपीलार्थी/Appellant/Assessee: Shri Madhu Jain, C/o M/s. Fulchand Sarawagi, Near Nau Pukhuri, Masjid Patty, Gandhi Park Road, Tinsukia, 786 125, Assam.
2. प्रत्यर्थी/Respondent-I.T.O., Ward-1, Tinsukia, 786125, Assam.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण कोलकाता / DR, ITAT, Guwahati
6. गार्ड फाइल / Guard file.

By order/आदेश से,

/True Copy/

Senior Private Secretary